

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-474(PB)/2018

IN THE MATTER OF:

Phoenix ARC Pvt. Ltd.

.... Applicant/petitioner

Vs.

Anush Finlease & Construction Pvt.Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.05.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

For the Applicant/petitioner : Mr. Suresh Dobhal, Mr. Yugank Goel, Adv.

For the Respondent : Mr. Rajnish Sinha, Ms. Sakshee Sharma, Adv.

ORDER

Mr. Rajnish Sinha, learned Counsel for the respondent states that paper book is not complete and learned Counsel for the petitioner has assured that missing pages shall be supplied during the course of the day.

Reply be filed within two weeks with a copy in advance to the Counsel for the applicant.

Rejoinder, if any be filed within a week thereafter with a copy in advance to the Counsel opposite.

List for arguments on 14th June, 2018.

Sd/-

(M.M.KUMAR)

PRESIDENT

Sd/-

(S. K. MOHAPATRA)

MEMBER (TECHNICAL)